

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NO. 1149 OF 2019 IN DFR NO. 2158 OF 2019

Dated : 24th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of :

Narmada Sugar Private Limited

.... Appellant(s)

Versus

**Madhya Pradesh Electricity Regulatory Commission
& Ors.**

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Shikha Ohri
Mr. Shourya Malhotra
Mr. Samyak Mishra

Counsel for the Respondent(s) : Mr. Shri Venkatesh
Mr. Vikas Maini
Mr. Suhael Buttan for R-1

Mr. Alok Shankar for R-2

ORDER

Heard.

The Applicant/Appellant seeks condonation of delay of 150 days in filing the appeal. We have gone through the contents of the application for condonation of delay. In view of the reasons stated in the application, we allow the application on payment of cost of ***Rs. 2000/- (Rupees two thousand only) to a charitable organization, namely, "National Defence Fund, PAN No. AAAGN0009F, A/c No. 11084239799, State Bank of India, Institutional Division, 4th Floor, Parliament Street, New Delhi"*** within two weeks. Application is disposed of.

DFR NO. 2158 OF 2019

On compliance, Registry is directed to number the appeal and list the matter for admission on **03.12.2019**.

**(Ravindra Kumar Verma)
Technical Member**

mk/mkj

**(Justice Manjula Chellur)
Chairperson**